

applied to the State of J & K has been taken up with the Jammu and Kashmir Government;

(b) if so, what are the results and, if not, reasons thereof; and

(c) by what time the J & K Government are expected to agree for the application of these Constitution amendments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P VENKATASUBBAYAH): (a) No, Sir.

(b) and (c). Apart from the Constitution (Forty-Second Amendment, Act, 1976, and the Constitution (Forty-fourth Amendment) Act, 1978, referred to, it is proposed to apply at the same time the relevant provisions of the Constitution (Forty-fifth Amendment) Act, 1980, and the Constitution (Forty-fifth Amendment) Act 1982 which was recently assented to by the President on the 3rd February, 1983, also to the State of Jammu and Kashmir. Accordingly, the proposal is being actively examined and, after setting the policy and other issues involved, a formal proposal will be made to the State Government for their concurrence.

New policy and strategy for development of tribal areas.

*356. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) whether Government have evolved a new policy and strategy for development of tribal areas and economic upliftment of tribals in the country;

(b) if so, the salient features thereof;

(c) since when these policies and strategies are being implemented by Government;

(d) whether Planning Commission has issued guidelines to all the States/Union Territories and Central Ministries/Departments on the basis of the new policy and strategy;

(e) if so the criteria given to them to earmark funds and quantify the money

for Tribal Sub-Plan and Special Component Plan; and

(f) the Central Ministries/Departments which quantified the funds since adoption of the policy and strategy so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) The new strategy for tribal development is the strategy of the tribal sub-plan. The salient features of this strategy are identification of administrative units like a block or a taluka having a majority of scheduled tribe population, formulation of suitable plans and programmes pooling of financial resources for mounting such programmes and appropriate administrative structure for execution of the plans. The general policy is to promote positive socio-economic development of the scheduled tribe population, to protect them against exploitation, and to develop the sub-plan area.

(c) The new strategy is being implemented since the beginning of the Fifth Plan period.

(b) Yes, Sir.

(e) The Planning Commission guidelines, *inter-alia*, suggest quantification of funds for tribal sub-plan and Special Component Plan from the Annual and Five Year Plans, generally in proportion to the population of the two communities in the total population of the State, backwardness of the area and relevance of programmes. It has also been suggested to formulate appropriate programmes, adopt on-going programmes and exhibit the quantified provisions suitably in the State budgets.

(f) The following Central Ministries/Departments have quantified funds for tribal sub-plan areas:—

(1) Ministry of Agriculture and Co-operation.

(2) Ministry of Civil Supplies.

(3) Ministry of Commerce.

(4) Ministry of Communications.

- (5) Ministry of Education and Culture.
- (6) Ministry of Health and Family Welfare.
- (7) Ministry of Industrial Development.
- (8) Ministry of Shipping & Transport.
- (9) Ministry of Irrigation.

Setting up of Joint Venture Projects

*357. SHRI B. V. DESAI;

SHRI M. V. CHANDRASHEKHARA MURTHY:

Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) whether Government have approved six joint venture projects involving foreign investment of about Rs. 14 crores in India;

(b) whether the projects will be set up in different parts of the country;

(c) if so, the places where such projects will be set up;

(d) whether it is also a fact that these projects will be 100 per cent export units;

(e) the countries that will be investing in these projects and what are the items that will be manufactured by these projects; and

(f) by what time these joint venture projects will start functioning ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (e) In the period October—December, 1982, Government have approved 10, hundred per cent Export Oriented projects, involving foreign equity participation. The total equity envisaged in these projects is Rs. 14.17 crores.

A statement showing details of these projects is laid on the Table of the House.

(f) These projects would be at various stages of implementation. It is difficult to project uniform completion schedule.